

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (NORTH), ROHINI COURTS, DELHI.

ORDER

Apropos the directions of Hon'ble High Court of Delhi, in order to ensure proper compliance of directions passed by the Hon'ble Supreme Court of India in SLP (Criminal) 5191/2021 titled as "Satender Kumar Antil Vs Central Bureau of Investigation", the following Committee is hereby constituted with immediate effect:-

Sr. No.	Name of the Committee	Name of the Judicial Officer	Designated as	Concerned Branch
1.	<b>Committee to monitor proper compliance of directions passed by the Hon'ble Supreme Court of India in SLP (Criminal) 5191/2021 titled as "Satender Kumar Antil Vs Central Bureau of Investigation".</b>	Sh. Viplav Dabass, Ld. ASJ/SFTC.	Chairman	Judicial Branch
2.	Function of the Committee:- (i) to check the report submitted by the concerned courts as per the mandate. (ii) to convene regular follow up meetings in this respect for monitoring the compliance.	Sh. Dharendra Rana, Ld. Spl. Judge NDPS.	Member	
3.	(iii) to ensure that the reports are correct and do not have any discrepancy and the correctness of the reports have been duly certified by the concerned Judicial Officer.	Ms. Neha Gupta Singh, Ld. CMM	Member	

Note:-

1. If the Chairman of the Committee is not available for any reason, then the next senior most member of the Committee shall act as Chairman of the Committee.
2. Minutes of the Meeting is to be recorded by the Sr. PA/PA attached with the Chairman of the Committee.
3. All the correspondence with the Hon'ble High Court of Delhi shall be through the undersigned.

(SEEMA MAINI)

Principal District & Sessions Judge,  
North-District, Rohini Courts, Delhi.

Dated 04/04/2024

No. 11891-11922 /F2N(4)/Admn.(North)/RC/2024

Copy forwarded for information and necessary action to :-

1. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
3. All the Judicial Officers of North District having criminal jurisdiction.
4. The Judicial Officers concerned.
5. The Branch In-Charge, Judicial Branch, North District, Rohini Courts, Delhi.
6. The Record Officer (RTI), North District, Rohini Courts, Delhi.
7. The Web-Site Committee (English/Hindi), Tis Hazari Courts, Delhi.
8. The Web-Site Committee, North District, Rohini Courts, Delhi for uploading on website.
9. The Dealing Assistant, Facilitation Centre, Rohini Courts, Delhi.
10. The PRO/APRO, North District, Rohini Courts, Delhi.
11. The Branch In-charge, R & I Branch, Rohini Courts, Delhi for uploading in LAYERS.
12. Personal Office of the undersigned.

Principal District & Sessions Judge,  
North-District, Rohini Courts, Delhi.



**Annexure - "B"**

<b>PART B (giving District and Court wise)</b>						
S. No.	District	No. of Undertrial Prisoners identified who are unable to comply with the bail condition (list be also annexed)[para 73(h)]	Whether the undertrial prisoners mentioned in column 3 have been informed about their right u/s 440 (2) CrPC	Total No. of application received under section 440(2) CrPC (list to be annexed)	Number of Regular bail application not decided within 2 weeks of institution	Number of anticipatory bail application not decided within six weeks of institution.

CLARIFICATIONS

ANNEXURE 'C'

S. No.	Name of the Judicial Officer(s)	(i)	(ii)	(iii)	(iv)	(v)	(vi)
		In terms of directions contained in para 100.2 and 100.3, there is contrary stand that conditions in relation to Sections 41 and 41-A of Cr.PC and Arnesh Kumar (Supra) have been complied with, yet bail has been granted	In terms of directions contained in para 100.5, there is part complianes as per chart 'A', however certain courts have not complied with the same.	In terms of directions contained in para 100.6, there is part compliance in the districts as per the affidavit.	In terms of directions contained in para 100.8 and 100.9, the High Court should inform this Court as to the steps taken for a list of identified prisoners who are unable to comply with bail conditions and what steps have been taken to alleviate this situation.	In terms of directions contained in para 100.9, it has been disclosed that bail applications under Section 440 of Cr.PC have not been received in relation to prisoners.	To inform on whether the judgment in Satender Kumar Antil (Supra) is being applied to petitions U/s 438 of Cr.PC

Joint Sd Commr

232